

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1308
TO BE ANSWERED ON 02.05.2016**

RELAXATION IN EPFO SCHEME

1308. SHRI R. GOPALAKRISHNAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to relax/amend the Employees' Provident Fund Scheme to enable loss-making and sick PSUs to continue to run their own Provident Fund Trusts;**
- (b) if so, the details thereof;**
- (c) whether the Government has identified such loss-making and sick PSUs;**
- (d) if so, the details thereof along with the number of employees likely to be benefited from such relaxation/amendments, PSU-wise and State/UT-wise; and**
- (e) whether the said relaxation will be applicable to the private firms and their employees also and if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

- (a): Yes, Madam.**
- (b): The proposal is being examined in consultation with Central Board of Trustees, Employees' Provident Fund.**
- (c): No, Madam.**
- (d): Does not arise in view of reply to part (c) of the Question above.**
- (e): No, Madam. Provident Fund Trusts of exempted establishments are custodian of the hard-earned money of the workers which needs to be protected. The private companies do not have the sovereign guarantee behind them as enjoyed by the Public Sector Undertakings of both the Central Government and the State Governments. Therefore, the proposed amendment is not intended to extend this advantage to private companies, so as to protect the interest of the workers.**
